

IN THE NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH

ITEM NO :1

CP NO.(IB)44/ALD/2021

IN THE MATTER OF:

KOTAK MAHINDRA BANK LTD.

V/S

... APPLICANT

MODINAGAR PAPER MILLS LIMITED

... RESPONDENT

UNDER SECTION : 7 IBC

ORDER DELIVERED ON 06.10.2021

CORAM:

DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

FOR THE APPLICANT : SH. SANDEEP ARORA, ADV.

ORDER

IA NO.283/2021

Application filed by the Applicant/ Financial Creditor seeking to withdraw main IB application, filed U/s 7 of the Code.

Ld. Counsel for the applicant states that as per the order dated 14.09.2021, said prayer was granted by this Bench and CP No.(IB)44/ALD/2021 was allowed to be withdrawn.

**Hence, this application is infructuous and stands disposed of.**

—Sd—

SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)

—Sd—

DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)